

(c) whether there are any applications from the ex-service personnel for allotment of land still pending with Government; if so, what is the number of such applications (State-wise); and

(d) what is the total acreage of land (State-wise) allotted to the ex-service personnel so far?

THE DEPUTY MINISTER FOR FINANCE (SARDAR S. S. MAJITHIA): (a) Yes.

(b) The basis on and conditions under which land is allotted to ex-service personnel are as follows:—

- (i) should have served in World War II and thereafter;
- (ii) should possess agricultural experience;
- (iii) should be landless agriculturist or own uneconomic holding of less than 5 acres;
- (iv) should bear military character not less than 'Good';
- (v) should contribute towards the colony expenditure, the sum specified by the Central Government;
- (vi) should settle on land permanently and become a member of the colony co-operative society, when formed;
- (vii) should abide by the rules and regulations of the colony;
- (viii) shall have no right to mortgage, sell or otherwise transfer the land.

(c) Yes. Information has been called for from the States concerned.

(d) The total acreage of land allotted to ex-service personnel so far is as follows:—

Name of State	Acreage of land allotted
Punjab	4,590
Uttar Pradesh	14,405

Name of State	Acreage of land allotted
Rajasthan	11,467
Bhopal	1,800
Madhya Bharat	200
Orissa	800
Hyderabad	447
Madras	23,341
Coorg	8,000
Mysore	340
Travancore-Cochin	600

TEMPORARY APPOINTMENTS OF DISPLACED GOVERNMENT SERVANTS FROM PAKISTAN

*82. SHRI RAHMATH-ULLAH: Will the Minister for HOME AFFAIRS be pleased to state—

(a) whether the late Sardar Patel gave an assurance on the floor of the Parliament on the 10th April 1950 that the permanent displaced Government servants from Pakistan taken on a temporary basis will not be required to go through any test;

(b) whether Government are giving effect to that assurance only in so far as the assistants are concerned; and

(c) if the answer to part (b) above be in the affirmative why this concession is being limited to assistants only?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c). The statement was made by the late Sardar Patel in answering supplementaries arising out of a question about the tests for assistants under the Central Secretariat Service (Reorganisation and Reinforcement) Scheme. It represented correctly the position of the assistants with regard to these tests; and permanent displaced Government servants were in fact made eligible for confirmation on the basis of their seniority without being required to qualify at the tests. The statement was not intended to be of general application.